

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. IA/3273/2023 IN C.P. (IB)/115(MB)2021

IN THE MATTER OF

Axis Bank Limited

VS

Maharashtra Theatres Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Ayush Rajani (PH)
For the Respondent No. 1 and 2: Adv. Shadab Jan (PH)

ORDER

I.A. 3273/2023

The Ld. Counsel for the Respondent No. 1 and 2 on instruction submits that he shall be available for signatures on the balance sheet within the period of next 10 days i.e. on or before 20.05.2024.

The Counsel further submits that he shall be filing an appropriate affidavit with respect to the availability of the balance sheet for the financial year 2019-20 till 2022-23 before the next date. Adjourned to **10.06.2024**.

Sd/-

MADHU SINHA
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)